

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 597

ANSWERED ON 07/12/2023

**SCHEME FOR THE DEVELOPMENT OF INFRASTRUCTURE
FACILITIES FOR JUDICIARY**

597. SHRI MUZIBULLA KHAN:
SMT. SULATA DEO:
SHRI NIRANJAN BISHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the funds allocated under the Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the Judiciary in the State of Odisha in the last five years;
- (b) whether Government is considering the introduction of collaborative initiatives with private stakeholders to enhance and develop the judicial infrastructure; and
- (c) whether there is a provision under this scheme to make the infrastructure more inclusive, considering the needs of differently-abled individuals and vulnerable populations?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a): The details of fund allocated under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for the judiciary to the state of Odisha in the last five years is as under:

						<i>(Rs. in crore)</i>
2018-19	2019-20	2020-21*	2021-22*	2022-23	2023-24* (As on 30.11.2023)	Total
22.50	35.69	0.00	0.00	30.69	0.00	88.88

**Grants were not released in the financial years 2020-21, 2021-22 and 2023-24 to the State Government of Odisha due to unspent balance with the State.*

(b): No Sir, no such proposal is under consideration.

(c): The Centrally Sponsored Scheme for the development of infrastructure facilities for the judiciary provides financial assistance for construction of court buildings, residential units, lawyers' hall, toilet complexes and digital computer rooms for the convenience of lawyers and litigants. Funds are released to the States/Union Territories only when their project proposals comply with disable friendly guidelines and meet the requisite norms/accessibility standards as laid down by Central Public Work Department (CPWD)/ Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, from time to time. A certificate to this effect is also asked for from the States as part of the CSS guidelines.

Under the scheme, the States have enough liberty to provide for additional facilities including those that could facilitate easy accessibility to the courts.
